

RAJASTHAN HIGH COURT, JODHPUR

CIRCULAR

NO. 27/P.I./2020

Date : 21.09.2020

Incidences of misplacement or theft of official mobile phones provided to Process Servers and Bailiff for electronic service of summons through NSTEP Mobile Apps are regularly being reported.

Therefore, it is enjoined upon all concerned to take following steps in case of misplacement / theft of official mobile handsets issued to process serves for electronic service of summons through NSTEP mobile app:-

1. Report of theft or misplacement be lodged at respective police station.
2. BSNL authorities be requested to immediately deactivate SIM card number and to issue another CUG SIM for the same mobile number.
3. New SIM may be used in another mobile handset, if readily available in stock. In case the mobile handset is not available in stock, and new one is required for service of summons, request may be made to the High Court for allotment of budget for purchase of new mobile handset.
4. District Judge to take further steps as per relevant provisions of GF & AR & report to this office at earliest.

BY ORDER

21.9.2020
REGISTRAR GENERAL

No. HC/SK/2020-21/353

Date: 21.09.2020

Copy forwarded to all District & Sessions Judges including those on deputation for information and necessary action with the request to circulate amongst all the courts in their Judgeship.

21.9.2020
REGISTRAR GENERAL